

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

Original Application No.850 of 2018

IN THIS MATTER OF:

Residents of Saila Khurd, Raniala

--Applicant

Versus

State of Punjab & Ors.

- Respondents

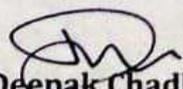
Reply on behalf of Punjab Pollution Control Board in compliance of
the order dated 21.07.2025

INDEX

Sr. No	Particulars	Page No.
1	Reply on behalf of Punjab Pollution Control Board through Environmental Engineer, Regional Office, Hoshiarpur.	1
2	Annexure-A	2-6
3	Annexure-B	7
4	Annexure-C	8-15
5	Annexure-D	16-21

Date: 21-07-2025

Place: NEW DELHI


Er. Deepak Chadha
Environmental Engineer
Punjab Pollution Control Board
Regional Office, Hoshiarpur

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 850/2018

Residents of Saila Khurd Raniala vs. State of Punjab & Ors.

Reply on behalf of Punjab Pollution Control Board

1. That the present matter was listed for hearing before this Hon'ble Tribunal on 21.07.2025, and during the course of proceedings, the Learned Counsel for CPCB submitted that no action has been taken by Punjab Pollution Control Board (PPCB) on the recommendations conveyed by CPCB under Section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974. **(Copy of letter attached as Annexure A)**
2. In this regard, it is respectfully submitted that PPCB has already taken appropriate action in compliance with the said recommendations. A notice was issued to M/s Kwantum Papers Ltd. for personal hearing, and the same was conducted on 23.10.2023. **(Annexure B)**
3. Based on the hearing, proceedings were drawn and directions were issued to the industry under Section 18(1)(b) of the Water Act. **(Annexure C)**
4. Subsequently, the matter along with the compliance status and action taken by PPCB was communicated to CPCB vide this office letter dated 18.03.2024. **(Annexure D)**

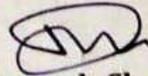
It is therefore most respectfully submitted that PPCB has duly complied with the recommendations of CPCB and communicated the same well in advance.

Submitted for the kind consideration of this Hon'ble Tribunal.

Filed by:

Date: 21-07-2025

Place: NEW DELHI


Er. Deepak Chadha
Environmental Engineer
Punjab Pollution Control Board
Regional Office, Hoshiarpur



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE GOVT OF INDIA

By Speed Post

CP-14/1/2023-TECH-RD-CHANDIGARH-RD(Chandigarh) May 17, 2023

To,

The Chairman,
Punjab Pollution Control Board,
Head Office, Vatavaran Bhawan,
Nabha Road, Patiala-147 001,
Punjab

Direction under section 18(1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 to Punjab Pollution Control Board (PPCB) in the matter of complaint regarding pollution caused by M/s Kuantum Paper Ltd. Village-Saila Khurd, Hoshiyarpur, Punjab.

WHEREAS, the Central Government has notified the standards for discharge of environmental pollutants from various categories of industries under the Environment (Protection) Act, 1986 and the rules framed there under; and

WHEREAS, Central Pollution Control Board (CPCB) received a letter dated 02.01.2023 of Shri Manish Tewari, Hon'ble Member of Parliament (Lok Sabha) addressed to Hon'ble Union Minister for Environment, Forest & Climate Change Sh. Bhupender Yadav regarding pollution being caused by M/s Kuantum Paper Ltd., village Saila Khurd, District-Hoshiyarpur, Punjab. The Hon'ble MP Sh. Manish Tewari in its said letter has raised various issues & requested to kindly send a team of CPCB to carry out a thorough investigation into the alleged pollution being caused by the said Unit and ensure that this problem is mitigated & that the problem is either brought within permissible limits permitted by the law or other penal action may be taken in order to save the life & health of people who live in the adjoining villages; and

WHEREAS, in pursuant to the above said letter dated 02.01.2023, M/s Kuantam Paper Ltd., Village Saila Khurd, District-Hoshiyarpur (Punjab) (*hereinafter referred as 'the Unit'*) and its adjoining area was visited by a team of officials of CPCB on 23.01.2023. The inspection report is annexed at **Annexure-I**. The inspection team made the following observations:

1. M/s Kuantum Paper Ltd. (the unit) is engaged in manufacturing of writing & printing paper with installed capacity of 450MT/Day using Agro & Wood based raw material like wheat straw, Bagasse/grass, wood chips, imported softwood/Hardwood etc. The Unit is operating @ 427MT/Day.
2. On the day of inspection, the Unit & its ETP were found operational.
3. The Unit have valid consent under the Water Act, 1974 & Air Act, 1981 with validity up to 31.03.2023. The Unit has valid Authorization under Hazardous & Other Waste Rules 2016, with validity up to 30.05.2023.
4. The Unit has installed continuous cooking type digester for cooking of the Agro based raw material. However, the Unit also have batch type digester for cooking the wood waste.
5. The Unit has installed a Chemical Recovery Plant(CRP) having 06 stage MEE with recovery boilers 21TPH & 65 TPH for black liquor management.

'परिवेश भवन' पर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

6. The Unit is meeting its domestic and industrial water requirement through 08 tube wells [total-10 out of which 02 are defunct (not yielding water)].
7. The Unit has installed electromagnetic flow-meters on all the borewells. The Unit is maintaining the record of water consumption from each well. As per logbook record, the water consumption in the month of Dec, 2022 was about 19470m³/day.
8. The Unit has obtained previous NOC valid up to 13/07/2011 from CGWA for abstraction of the ground water. The Unit has applied online application for permission to extract ground water to Punjab Water Regulation & Development Authority (PWRDA).
9. The water consumption of the Unit was assessed from environmental audit report & log book record indicate that fresh water consumption of the Unit is about 49.8m³/ton of paper which is within CPCB prescribed limit of Agro based Units. The data indicates that the Unit is generating wastewater @39m³/ton of paper and further also reported about 4.6m³/ton of effluent is recycled by the Unit.

10. On the day of visit, the team observed that the Unit is segregating high COD & low COD effluent stream for effective treatment of the effluent. For High COD stream treatment process (effluent from pulp washing & wet washing) comprised of Bio-Clarifier, UASB reactor, Tube Settlers, SediCell, Pre-Aeration tank, Aeration tank-3 (AT-3), Secondary Clarifier-2, Geo Tubes. For low COD stream the treatment process (effluent from process area i.e. paper machines section) consist of Equalization tank, Primary Clarifier, Parallel two Activated Sludge Tank (AT-1& 02), Secondary Clarifier-1.
11. As per consent conditions, treated effluent to be used onto land for plantation/irrigation (approx. 110 acres within premises for plantation and 250 acres in nearby village for irrigation) and domestic effluent to be discharged onto land through septic tank followed by ETP for plantation/irrigation.
12. The inspection team collected samples from ETP to assess the efficiency of the treatment system and lab analysis result of the samples collected from the outlet of the ETP showed pH-7.6 (*against norms of 7.0-8.5*), TSS-62 mg/l (*against norms of 50 mg/l*); COD-127 mg/l (*against norms of 350 mg/l*); BOD-24 mg/l (*against norms of 30 mg/l*); TDS-1904 and SAR-5.54 (*against norms of 26*). It is evident from the above lab result that the Unit is meeting with effluent discharge standard except TSS (62 mg/l against 50 mg/l) parameter. Moreover, the MLSS in aeration tank found to be in excess to the optimum range which indicates that ASP based ETP is not being operated properly.
13. The Unit has installed OCEMS at mixing tank and connected to CPCB/PPCB server.
14. The dewatered sludge is sent to in-house board manufacturing section.
15. The Unit has installed 02 power boilers of 60TPH and 130TPH capacities using rice husk and coal as fuel and equipped with individual ESP as air pollution control device (APCD). The Unit has a captive power plant of 38 MW capacity for generation of electricity and installed ESP as APCD.

Or

16. The Unit has installed online emission monitoring system at power boiler & recovery boilers & connected to CPCB/PPCB portal. OCEMS data on the day of inspection data was meeting with CPCB prescribed norms.
17. Process generated odour is controlled by adding odour control enzyme based chemical at source as reported by the Unit. The Unit has carried out monitoring of H₂S at different locations inside the premise. As reported about 0.3 - 0.5 ppm H₂S value found nearby foul condensate collection pit however other locations H₂S values were not observed.
18. Overall housekeeping of the Unit was found satisfactory.
19. During visit, team had collected 06 Ground water samples from 03 Piezometers (02 inside the Unit premises & 01 outside the premises) and 03 tube wells maintained by farmers in surrounding area up to a distance of about 250m to 3 km of the Unit. The analysis results of ground samples indicated the following:
 - i. The high concentration of TDS (2780mg/l against BIS permissible limit 2000 mg/l) in 01 piezometers well located inside the Unit premises indicate leaching of industrial effluent/waste which may lead to increase in TDS values. However, other collected ground water sample TDS values were found within permissible limit.
 - ii. The value of High COD (COD-22 mg/l) found in the groundwater sample collected from the piezometer well installed within the Unit premise at upstream & piezometer well at downstream (COD-49mg/l) indicates ground water contamination. Further, also other groundwater parameters (like EC, TDS, chloride, Turbidity, Sodium and Ammonia) in these two piezometer well (located within premises) showed increasing trends.
 - iii. Heavy metal analysis results of the collected ground samples showed higher value of iron (Fe) in piezometer well located near yard area & near canteen within the Unit premise. Higher value of lead (Pb) was found at piezometer well (located inside the Unit & outside the Unit) which may be due to iron fitting in the pipeline laid for abstraction of the ground water.

NOW, THEREFORE, in view of above observations and in exercise of the powers conferred under section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act, 1974, the following directions are issued to Punjab Pollution Control Board (PPCB) for its compliance:

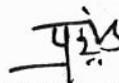
1. Punjab Pollution Control Board (PPCB) shall issue appropriate direction to the Unit for taking necessary measures w.r.t violations observed in the inspection report (Annexure-I).
2. To ensure that the Unit enhance its ground water monitoring network in command area where treated wastewater is used for irrigation to assess the ground water quality. Also ensure to install at least 02 monitoring wells at downstream gradient away from the Unit premises for regular monitoring of groundwater quality.
3. To ensure that the Unit undertake detailed environmental site assessment, as per the CPCB guidelines, by engaging a professional agency/institute having expertise in assessment and remediation of contaminated groundwater and soil and submit the report within 60 days. If required as per detailed site assessment, the Unit

OL

shall submit a DPR for remediation of groundwater contaminated area in around the premises, and execute the work in the supervision of SPCB in a time bound manner.

4. To ensure that the Unit shall prepare a comprehensive irrigation management plan (IMP) as per CPCB guideline by engaging Agriculture Scientist or Agriculture University/Institute and submit report to PPCB and CPCB within 60 days. The PPCB shall verify the same while issuing the consent and the same shall be incorporated with Consent condition before issuance of Consent to Operate to the Unit for compliance.
5. To ensure that the Unit take all the appropriate remedial measures for the prevention of groundwater contamination in their premises piezometer wells.
6. To ensure that the Unit shall obtain NOC from PWRDA for abstraction of the ground water.
7. To ensure that the Unit shall comply with the CPCB guidelines for Utilization of Treated Effluent in Irrigation.
8. To ensure that the Unit shall make necessary arrangement to hold back the effluent in case of failure of re-circulation system /effluent treatment plant.
9. To ensure that no water pollution problem is created in the area due to discharge of effluent from the Unit premises and also ensure that no stagnation occurs inside & outside the Unit premises during rainy season and no demand period.
10. To ensure that the Unit should install suitable odour control system as per CREP recommendation, 2003.
11. To ensure that the Unit shall ensure regular maintenance & operation and calibration of the on-line system so as to obtain continuous reliable accurate results.

The action taken report shall be sent to the CPCB within 45 days from the date of receipt of this direction. Punjab Pollution Control Board (PPCB) shall also acknowledge the receipt of this direction to CPCB within 15 days from the date of the receipt.


(PRASHANT GARGAVA)
MEMBER SECRETARY

Enc: As above

Copy to:

1. **The Member Secretary**
Punjab Pollution Control Board,
Head Office, Vatavaran Bhawan,
Nabha Road, Patiala, Punjab

With a request to ensure compliance of the said direction issued u/s 18(1)(b) of the Water Act, 1974, please.

2. **The Regional Director,**
REGIONAL DIRECTORATE – Chandigarh
Central Pollution Control Board,
BSNL Telephone Exchange, 2nd Floor, Sector -49
C, Chandigarh – 160047
For information and necessary follow up
action please.
3. **The Director (CP Division)**
Ministry of Environment, Forest & Climate Change,
Indra Paryavaran Bhavan, JorBagh Road,
New Delhi-110003
For information, please.
4. ✓ **The Division Head, IT Division, CPCB, Delhi** : To upload the direction at CPCB website

(PRASHANT GARGAVA)
MEMBER SECRETARY



Punjab Pollution Control Board



Zonal office, Near PSIEC, Water Tank, Focal Point, Jalandhar

Phone No. 0181-2601612

www.ppcb.gov.in

Email ID – seppcbjal@gmail.com

No. 4837

(Regd.)

Date 20/10/23

To

M/s Kwantum Papers Ltd,
Village Saila Khurd, Tehsil Garhshankar,
Distt. Hoshiarpur.

Subject: Notice u/s 33-A of Water (Prevention & Control of Pollution) Act 1974 as amended in 1988.

Whereas it is mandatory on the part of industry to obtain the 'consent to operate' of the Board u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent from its premises and to operate an outlet.

And whereas, it is mandatory on the part of industry to install proper and adequate Water Pollution Control Device so that the concentration of various pollutants conforms to the effluent standards prescribed by the Board.

And whereas, it is mandatory on the part of industry to obtain the 'consent to operate' of the Board us/ 25/26 of the Water (Prevention & Control of Pollution) Act 1974 for discharge of effluent from its industrial premises.

And whereas, the industry was granted consent to operate under Water (Prevention & Control of Pollution) Act 1974 valid upto 15.3.2027 and engaged in the manufacturing writing and printing paper with discharge of trade effluent onto land for plantation.

And whereas, Central Pollution Control Board (CPCB) received a letter dated 02.01.2023 of Shri Manish Tewari, Hon'ble Member of Parliament (Lok Sabha) addressed to Hon'ble Union Minister for Environment, Forest & Climate Change Sh. Bhupender Yadav regarding pollution being caused by M/s Kwantum Paper Ltd., village Saila Khurd, District-Hoshiarpur, Punjab.

And whereas, the industry was visited by CPCB has issued Direction under section 18(1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 to Punjab Pollution Control Board (PPCB) vide letter no CP-14/1/2023-TECH-RD-CHANDIGARH dated 7.05.2023. A copy of the same is attached.

And whereas, the directions were conveyed to the industry vide Board letter no. 779 dated 26.09.2023 and the industry has submitted the compliance vide letter no. 23013A dated 20.07.2023.

And whereas, the matter has been considered by the Competent Authority and it has been decided to issue notice u/s 33-A of the Water Act (Prevention & Control of Pollution) Act, 1974 with an opportunity of hearing to explain its position in person and submit a presentation w.r.t compliances made so far.

Now, therefore, Punjab Pollution Control Board in exercise of the powers conferred upon it u/s 33-A of the Water Act (Prevention & Control of Pollution) Act, 1974, proposes to issue direction mentioned vide Central Pollution Control Board letter no CP-14/1/2023-TECH-RD-CHANDIGARH dated 7.05.2023

As such you are requested to appear **before the Chairman of the Board on 23/10/2023 at 12:00 noon** in the office of Punjab Pollution Control Board, **Regional Office, Focal Point, Amritsar** failing which it will be presumed that the industry has nothing to say and the Board shall go ahead to take proposed action u/s 33-A of the Water Act (Prevention & Control of Pollution) Act, 1974, without giving any further notice / opportunity.


For & behalf of
Punjab Pollution Control Board

Endst. No. _____

Dated _____

A copy of the above is forwarded to the Additional Senior Environmental Engineer, Punjab Pollution Control Board, Regional Office, Hoshiarpur for information. He is also requested to attend the hearing and submit a point wise compliance to the directions issued by Central Pollution Control Board.


For & behalf of
Punjab Pollution Control Board



Punjab Pollution Control Board

Zonal office, Near PSIEC, Water Tank, Focal Point, Jalandhar

Phone No. 0181-2601812

www.ppcb.gov.in

Email ID - sceppcbjal@gmail.com



No. 5241

(Regd.)

Date 21/11/2023

To

M/s Kwantum Papers Ltd,
Village Saila Khurd, Tehsil Garhshankar,
Distt. Hoshiarpur

Subject:-

Proceedings of the personal hearing before Hon'ble Chairman of the Board on 23.10.2023 for u/s 33-A of Water Act 1974 as amended in 1988 at Punjab Pollution Control Board, Regional Office, Focal Point, Amritsar.

Following were present

On behalf of Board

1. Er. G.S Majitha, Member Secretary of the Board.
2. Er. R.K. Ratra, Senior Environmental Engineer, Jal
3. Er. Shiv Kumar, Add. SEE, Regional Office, Hoshiarpur.

On behalf of Industry

1. Sh. D.S. Sandwalia Director.
2. Sh. Sushil Khetan, CEO Operations.
3. Sh. Parminder Singh Taunque, Vice President Engineering.
4. Sh. Sanjay Chechi, Sr. G.M. R&D & Environment.

The officers of the Board brought out that the industry is large scale red category writing & printing paper manufacturing unit. The industry has valid consent to operate under the Water Act 1974 and Air Act 1981 valid upto 15.03.2027 & 31.3.2027 respectively. It also has valid authorization under Hazardous and Other Wastes (Management and Transboundary Movement) rules, 2016 valid upto 9.4.2028.

A complaint was received in Central Pollution Control Board (CPCB) vide letter dated 02.01.2023 of Shri Manish Tewari, Hon'ble Member of Parliament (Lok Sabha) addressed to Hon'ble Union Minister for Environment, Forest & Climate Change Sh. Bhupender Yadav regarding pollution being caused by M/s Kwantum Paper Ltd., village Saila Khurd, District-Hoshiarpur. Punjab. The Hon'ble Member Parliament in its said letter has requested to send a team of CPCB to carry out a thorough investigation into the alleged pollution being caused by the said Unit and to ensure either that this problem is mitigated or brought within permissible limits permitted by the law or other penal action may be taken in order to save the life & health of people who live in the adjoining villages.

In pursuant to the above said letter dated 02.01.2023, The industry and its adjoining area was visited by a team of officials of CPCB on 23.01.2023. The inspection team made the following observations:

- 1) M/s Kwantum Paper Ltd. (the unit) is engaged in manufacturing of writing & printing paper with installed capacity of 450MT/Day using Agro & Wood based raw material like wheat straw, Bagasse/grass, wood chips, imported softwood/Hardwood etc. The Unit isoperating @ 427MT/Day.
- 2) On the day of inspection, the Unit & its ETP were found operational.
- 3) The Unit have valid consent under the Water Act, 1974 & Air Act, 1981 with validity upto 31.03.2023. The Unit has valid Authorization under Hazardous & Other Waste Rules 2016, with validity up to 30.05.2023.
- 4) The Unit has installed continuous cooking type digester for cooking of the Agro based raw material. However, the Unit also have batch type digester for cooking the wood waste.



- 5) The Unit has installed a Chemical Recovery Plant(CRP) having 06 stage MEE with recovery boilers 21TPH & 65 TPH for black liquor management.
- 6) The unit is meeting its domestic and industrial water requirement through 08 tube-wells { total -10 out of which 02 are defunct (not yielding water)}.
- 7) The unit has installed electromagnetic flow meter on all the borewells. The unit is maintaining the record of water consumption from each borewell. As per logbook record, the water consumption in the month of December 2022 was about 19470 m³/day.
- 8) The unit has obtained NOC valid upto 13.7.20211 from Central Ground Water Authority (CGWA) for abstraction of ground water. The unit has applied online for permission to extract ground water to Punjab Water Regulation & Development Authority (PWRDA).
- 9) The water consumption of the Unit was assessed from environmental audit report & log book record indicate that fresh water consumption of the Unit is about 49.8m³/ton of paper which is within CPCB prescribed limit of Agro based Units. The data indicates that the Unit is generating wastewater @39m³/ton of paper and further also reported about 4.6m³/ton of effluent is recycled by the Unit.
- 10) On the day of visit, the team observed that the Unit is segregating high COD & low COD effluent stream for effective treatment of the effluent. For High COD stream treatment process (effluent from pulp washing & wet washing) comprised of Bio-Clarifier, UASB reactor, Tube Settlers, SediCell, Pre-Aeration tank, Aeration tank-3 (AT- 3), Secondary Clarifier-2, Geo Tubes. For low COD stream the treatment process (effluent from process area i.e. paper machines section) consist of Equalization tank, Primary Clarifier, Parallel two Activated Sludge Tank (AT-1& 02), Secondary Clarifier-1.
- 11) As per consent conditions, treated effluent to be used onto land for plantation/irrigation (approx. 110 acres within premises for plantation and 250 acres in nearby village for irrigation) and domestic effluent to be discharged onto land through septic tank followed by ETP for plantation/irrigation.
- 12) The inspection team collected samples from ETP to assess the efficiency of the treatment system and lab analysis result of the samples collected from the outlet of the ETP showed pH-7.6 (against norms of 7.0-8.5), TSS-62 mg/l (against norms of 50mg/l); COD-127 mg/l (against norms of 350 mg/l); BOD-24 mg/l (against norms of 30 mg/l), TDS-1904 and SAR-5.54 (against norms of 26). It is evident from the above lab result that the Unit is meeting with effluent discharge standard except TSS (62 mg/l against 50 mg/l) parameter. Moreover, the MLSS in aeration tank found to be in excess to the optimum range which indicates that ASP based ETP is not being operated properly.
- 13) The Unit has installed OCEMS at mixing tank and connected to CPCB/PPCB server. 14) The dewatered sludge is sent to in-house board manufacturing section.
- 15) The Unit has installed 02 power boilers of 60TPH and 130TPH capacities using rice husk and coal as fuel and equipped with individual ESP as air pollution control device (APCD). The Unit has a captive power plant of 38 MW capacity for generation of electricity and installed ESP as APCD.
- 16) The Unit has installed online emission monitoring system at power boiler & recovery boilers & connected to CPCB/PPCB portal. OCEMS data on the day of inspection data was meeting with CPCB prescribed norms.
- 17) Process generated odour is controlled by adding odour control enzyme based chemical at source as reported by the Unit. The Unit has carried out monitoring of H₂S at different locations inside the premise. As reported about 0.3 - 0.5 ppm H₂S value found nearby foul condensate collection pit however other locations H₂S values were not observed.
- 18) Overall housekeeping of the Unit was found satisfactory.
- 19) During visit, team had collected 06 Ground water samples from 03 Piezometers (02 inside the Unit premises & 01 outside the premises) and 03 tube wells maintained by farmers in surrounding area up to a distance of about 250m to 3 km of the Unit. The analysis results of ground samples indicated the following
 - i. The high concentration of TDS (2780mg/l against BIS permissible limit 2000 mg/l) in 01 piezometers well located inside the Unit premises indicate leaching of industrial effluent/waste which may lead to increase in TDS values. However other collected ground water sample TDS

- 10.
- ii. The value of High COD (COD-22 mg/l) found in the groundwater sample collected from the piezometer well installed within the Unit premise at upstream & piezometer well at downstream (COD-49mg/l) indicates ground water contamination. Further, also other groundwater parameters (like EC, TDS, chloride, Turbidity, Sodium and Ammonia) in these two piezometer well (located within premises) showed increasing trends.
 - iii. Heavy metal analysis results of the collected ground samples showed higher value of iron (Fe) in piezometer well located near yard area & near canteen within the Unit premise. Higher value of lead (Pb) was found at piezometer well (located inside the Unit & outside the Unit) which may be due to iron fitting in the pipeline laid for abstraction of the ground water.

Thereafter, the CPCB vide its letter dated 7.5.2023 has issued direction under section 18(1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 to Punjab Pollution Control Board (PPCB) in the matter of complaint regarding Pollution caused by M/s Kuantutn Paper Ltd. Village-Salta Khurd, Hoshiyarpur, Punjab that :-

- 1) Punjab Pollution Control Board (PPCB) shall issue appropriate direction to the Unit for taking necessary measures w.r.t violations observed in the inspection report.
- 2) To ensure that the Unit enhance its ground water monitoring network in command area where treated wastewater is used for irrigation to assess the ground water quality. Also ensure to install at least 02 monitoring wells at downstream gradient away from the Unit premises for regular monitoring of groundwater quality.
- 3) To ensure that the Unit undertake detailed environmental site assessment, as per the CPCB guidelines, by engaging a professional agency/institute having expertise in assessment and remediation of contaminated groundwater and soil and submit the report within 60 days. If required as per detailed site assessment, the Unit shall submit a DPR for remediation of groundwater contaminated area in around the premises, and execute the work in the supervision of SPCB in a time bound manner.
- 4) To ensure that the Unit shall prepare a comprehensive irrigation management plan (IMP) as per CPCB guideline by engaging Agriculture Scientist or Agriculture University/Institute and submit report to PPCB and CPCB within 60 days. The PPCB shall verify the same while issuing the consent and the same shall be incorporated with Consent condition before issuance of Consent to Operate to the Unit for compliance.
- 5) To ensure that the Unit take all the appropriate remedial measures for the prevention of groundwater contamination in their premises piezometer wells.
- 6) To ensure that the Unit shall obtain NOC from PWRDA for abstraction of ground water.
- 7) To ensure that the Unit shall comply with the CPCB guidelines for Utilization of Treated Effluent in Irrigation.
- 8) To ensure that the Unit shall make necessary arrangement to hold back the effluent in case of failure of re-circulation system /effluent treatment plant. To ensure that no water pollution problem is created in the area due to discharge of effluent from the Unit premises and also ensure that no stagnation occurs inside & outside the Unit premises during rainy season and no demand period.
- 9) To ensure that the Unit should install suitable odour control system as per CREP recommendation, 2003.
- 10) To ensure that the Unit shall ensure regular maintenance & operation and calibration of the on-line system so as to obtain continuous reliable accurate results.

The action taken report shall be sent to the CPCB within 45 days from the date of receipt of this direction. Punjab Pollution Control Board (PPCB) shall also acknowledge the receipt of this direction to CPCB within 15 days from the date of the receipt.

The aforesaid directions were conveyed to the industry vide Regional office letter dated 07/06/2023 for compliance. The industry has submitted a compliance report, same was considered by the Competent Authority and it has been decided to issue notice u/s 33-A of the Water Act, 1974 as amended 1988 with opportunity of personal hearing before the Chairman of the Board, wherein the industry was advised to make a presentation of the compliances made w.r.t the observations of CPCB directions. Accordingly, opportunity of personal hearing was given to the industry on 23.10.2023.

Hearing was held at Regional office of PPCB at Amritsar.

The representatives of the industry made a presentation before the Chairman & officers of the Board. The contents of the presentations & compliances submitted by the industry are placed below:-

Directions issued by CPCB	Status of Compliance
<p>1. The Unit Shall enhance its ground water monitoring network in command area where treated effluent is used for irrigation to assess the ground water quality. The Unit shall also ensure to install at least 02 monitoring wells at downstream gradient away from the Unit's premises for regular monitoring of ground water quality.</p>	<p>Complied with.</p> <ul style="list-style-type: none"> ▪ Two new Piezometer Wells installed at downstream gradients away from the Unit's premises for regular monitoring of ground water quality (17 & 18) ▪ Monitoring schedule for regular sample and analysis of the groundwater from the installed monitoring wells with continuous monitoring and testing (NABL accredited laboratory Environ Tech Laboratories – ISO/IEC 17025:2017 Certificate No 5879 valid upto 23.04.2025 and CPCB Recognized Laboratory valid upto 23.04.2024) of all piezometers inside/outside mill to ensure good ground water quality. ▪ The Number of piezometers enhanced from 12 to 14 for ground water monitoring in command area, where treated effluent is used for irrigation to assess the ground water quality. ▪ There are 4 Piezometers inside the mill premises for regular monitoring of ground water quality. ▪ The groundwater flow is from North East to South West with moderately steep gradient.
<p>2. The Unit shall undertake detailed environmental site assessment, as per CPCB Guidelines by engaging a professional agency/ institute having expertise in assessment and remediation of contaminated ground water and soil and submit the report within 60 days. <u>If required</u>, as per detailed site assessment, the Unit shall submit a DPR for remediation of ground water/contaminated area in & around the premises and execute the work in the supervision of Punjab Pollution Control Board, in a time bound manner.</p>	<ul style="list-style-type: none"> ▪ The observations for ground water contamination were based on the high TDS & COD observed in the Piezometer sample. This sample was taken from Piezometer which was not flushed and resulted in high TDS & COD value. ▪ We have flushed and cleaned the piezometer before sampling and tested the sample with CPCB and NABL accredited agency (Environ Tech Laboratories – ISO/IEC 17025:2017 Certificate No 5879 valid upto 23.04.2025 and CPCB Recognized valid upto 23.04.2024) and observed results well within prescribed range. ▪ We are consistently monitoring the groundwater quality in all the piezometers by employing an external CPCB Recognized and NABL-approved (Environ Tech Laboratories – ISO/IEC 17025:2017 Certificate No 5879 valid upto 23.04.2025 and CPCB Recognized valid upto 23.04.2024) laboratory and submitting the results to the PPCB. ▪ The results of analysis reports of groundwater samples taken before and after the CPCB team's visit are within prescribed range. ▪ The industry has submitted Ground water Study Report of Irrigation Command area from D.S Aqua Solutions S.A.S Nagar, Mohali (Superintending Hydrogeologist (Director Retd. Central Ground Water Board, Ministry of Water Sources Govt. of India) which concludes that use of treated effluent from Kuantum Papers for irrigation in the command area has caused no deterioration on the ground water and soil quality. ▪ Groundwater comes under Excellent to good category for irrigation and having no change in water quality of Command area and non Command area. ▪ The Opinion of Farmers confirms that the quality of treated water is better for agricultural production (~36 Letters submitted in Report). The ground water existing here is fit and suitable for irrigation purposes and soils are more productive than ever. ▪ The environmental study assessment concludes that no remediation measures are required for ground water and

	<ul style="list-style-type: none"> soils in and around Kuantum Papers Ltd. As ground water and soil is not contaminated and hence detailed site assessment for remediation of ground water/contaminated area is not required. Thapar Institute of Engineering and Technology has also been assigned for detailed environmental site assessment, as per CPCB Guidelines having expertise in assessment and remediation of contaminated ground water and soil.
<p>3. The Unit shall prepare a comprehensive irrigation management plan (IMP) as per CPCB guidelines by engaging Agriculture Scientist or Agriculture University /Institute and submit the report to PPCB and CPCB within 60 days.</p>	<ul style="list-style-type: none"> The industry has submitted Irrigation Management Plan (IMP) from Dr. Ravi Sharma, Agriculture Scientist Ex. Project Director, Agriculture Technology Management Agency (ATMA); Ex. Subject Matter Specialist (SMS), Department of Agriculture, Government of Himachal Pradesh in June, 2023 covering all the points of CPCB Guideline and complied with. The treated trade effluent is being used for irrigation/ plantation around 110 Acres inside and 2050 Acres outside the industry for irrigation, for farmers. Conclusion of IMS It may be concluded from the data w.r.t. monthly and daily irrigation water need prescribed for the given amount of 17,000m³ treated effluent available per day from M/s Kuantum papers Ltd., daily irrigation water requirement in the specified area varies between 17,134 and 139,542 m³/day. This suggest that the entire volume of treated effluent can be safely utilized in accordance with the recommended guidelines.
<p>4. The Unit shall take all the appropriate remedial measures for the prevention of ground water contamination in their premises.</p>	<ul style="list-style-type: none"> The industry has implemented the "Karnal Technology" for the purpose of utilizing treated effluent in on-land irrigation specifically for Eucalyptus Plantation. This method involves the cultivation of trees on ridges that are 1-meter-wide and 50 cm. high. The treated effluent is disposed of in furrows. The amount of effluent discharged is carefully regulated to ensure that it is completely utilized within a period of 15-18 hours, leaving minimal water remaining in the trenches. As a remedial measure, frequent flushing of all the Piezometer wells is done and regular testing is being done in our laboratories. Besides, quarterly testing of the piezometer wells is done by NABL accredited laboratory. 2 No's Tertiary sedicells installed for the low and high COD street to ensure betterment in the final water discharge quality in all respect.
<p>5. The Unit shall obtain NOC from PWRDA for abstraction of ground water.</p>	<ul style="list-style-type: none"> Obtained the NOC for abstraction of ground water from PWRDA Permission No: PWRDA/II/09/2023/L3/119 Date of Grant: 28.09.2023; Valid up to: 27.09.2026 Quantity Permitted: 705000 m³/month (23500m³/day) Closure of 04 No's of Abandoned Borewells- In process with NABL accredited body.
<p>6. The Unit shall comply with CPCB Guidelines for utilization of treated effluent in irrigation.</p>	<p>Complied with.</p> <ul style="list-style-type: none"> A comprehensive Irrigation Management Plan (IMP) covering all the points of CPCB guidelines has been Implemented with all recommendations of comprehensive Irrigation Management Plan (IMP). It may be concluded from the data w.r.t. monthly and daily irrigation water need prescribed for the given amount of 17,000m³ treated effluent available per day from M/s Kuantum papers Ltd., daily irrigation water requirement in the specified area varies between 17,134 and 139,542 m³/day. This suggest that the entire volume of treated effluent can

	be safely utilized in accordance with the recommended guidelines.
7. The Unit shall make necessary arrangement to hold back the effluent in case of failure of recirculation system/effluent treatment plant.	Complied with. <ul style="list-style-type: none"> The Unit is Installing of a standby clarifier in addition to existing primary clarifier, so as to use one clarifier as holding tank in case of failure of recirculation system/effluent treatment.
8. The Unit shall ensure that no water pollution problem is created in the area due to discharge of effluent from the Unit premises and also to ensure that no stagnation occurs inside & outside the unit premises during rainy season and no demand period.	The Unit is ensuring and closely monitoring that no water pollution problem is created in the area due to discharge of effluent as under <ul style="list-style-type: none"> No stagnation during rainy season and no demand period. Regular monitoring and testing of the effluent to verify compliance with the prescribed standards that includes parameters such as pH, biochemical oxygen demand (BOD), chemical oxygen demand (COD), total suspended solids (TSS). We have a full fledge storm water management plan that includes appropriate drainage infrastructure, retention ponds, and infiltration measures. This will help prevent water stagnation and minimize the risk of pollution during heavy rainfall events We would ensure drains, gutters, and storm water channels clean and free from debris or obstructions with regular inspection. The Unit shall ensure to maintain the premises to identify and address any potential sources of water accumulation.
9. The Unit shall install suitable odour control system as per CREP recommendations, 2003.	Complied with. <ul style="list-style-type: none"> The technology/system applicable/suitable to the pulping process followed by the Industry, has already been implemented, to ensure that all the odour generating compounds are neutralized with the process itself. Sulphidity levels are optimized for further better odour controls. The industry has also developed a green belt comprising of multi layers of more than 3 species of broad-leaved trees to prevent dispersion of odorous compounds into the nearby villages, if any
10. The Unit shall ensure regular maintenance, operation and calibration of the online monitoring system so as to obtain continuous, reliable & accurate results.	Complied with. <ul style="list-style-type: none"> We have a separate in-house team dedicated for the maintenance of the-Online systems and its equipment, which is providing regular training to keep them updated about the latest technological advancements, software updates, and best practices in system maintenance. The records of calibration conducted by third party are documented properly.
11. High TSS (62 against standard of 50 max) in final discharge effluent and excess MLSS.	<ul style="list-style-type: none"> As MLSS in Aeration tank observed excess and due to variation in sludge removal may have impacted the ratio of MLSS. The Unit has optimized the MLSS ratio for better treatment and parameters. Dosages of all chemicals i.e. lime, PAC and Coagulant and Flocculants optimized. The SOP'S and systems for dosages strengthen further to avoid any variation/deviation in chemical dosages. The Unit has installed Sedicell-40 in low COD stream (650m³/hr capacity)-and SediCell-27 in high COD stream (300m³/hr capacity), as tertiary treatment and achieved improvement in wastewater quality. This has given the long term solution to maintain the effluent discharge quality and standards consistently.

The representatives further informed that the industry is investing about 40 crores for taking various initiatives for Recycling of the waste water Quality and Improvement in Final Discharge Quality and Maintain Standards as detailed below:-

S.NO	PARTICULARS	INVESTMENT (In Lacs)
1	<input type="checkbox"/> White Water Clarifier <ul style="list-style-type: none"> ▪ The Unit has installed whitewater clarifier (HRSCC Mechanism) of 5000m³/day in May 2022. ▪ 2nd whitewater clarifier of 6000m³/day is under construction and to be commissioned in Nov'2023 	475
2	<input type="checkbox"/> SediCell for High COD Street <ul style="list-style-type: none"> ▪ The Unit has installed and commissioned SediCell-27 (300 m³/hr capacity) after UASB/Tube Settler ▪ SediCell-12 (70m³/hr capacity) has installed & commissioned for board machine reject influent. 	275
3	<input type="checkbox"/> Tertiary SediCell <ul style="list-style-type: none"> ▪ Unit have installed & commissioned SediCell-40 (650m³/hr capacity) and SediCell-27 (300m³/hr capacity) 	450
4	<input type="checkbox"/> Primary Clarifier <ul style="list-style-type: none"> ▪ 600m³/hr capacity primary clarifier as standby clarifier in addition to existing primary clarifiers is under construction and to be commissioned in December'2023. 	425
5	<input type="checkbox"/> Wet Washing Clarifier <ul style="list-style-type: none"> ▪ Unit have wet washing clarifier of 800m³/hr capacity. ▪ Another Wet washing clarifier of 600m³/hr capacity (HRSCC) is under construction and to be commissioned in January'2024. 	375
6	<input type="checkbox"/> Twin Roll Press <ul style="list-style-type: none"> ▪ Unit has placed order for Twin Roll Press (TRP), for setting up in the wood and agro pulp mill primarily for reduction in the freshwater consumption and to reduce COD/TSS in Pulp Mill and will be commissioned in March'2024. 	2000
<input type="checkbox"/> Total Investment		4000 Lacs

The presentations was supported with the photographs of works already completed and works in progress.

After hearing the officers of the Board, representative of the industry & considering the material facts on record, the Chairman of the Board observed that from the presentation submitted by the industry, it seems that industry has taken certain initiatives and completed most of the tasks in compliance of the directions issued by the CPCB. The industry is required to submit point wise Action Taken Report (ATR) for the works completed and target timelines for the works in progress. These compliances also need to be verified by the field office of the Board and action taken report is to be submitted to the CPCB. The Chairman of the Board decided that:-

- 1) The industry shall ensure that the directions issued by the CPCB must be compiled meticulously, in true letter and spirit and shall submit point wise Action Taken Report (ATR) for the works completed and target timelines for the remaining works which are in progress to the Board, within week i.e. by 31.10.2023.
- 2) The industry shall also submit the report on ground water study & proposed remediation measures (with timelines) with respect to the work assigned to the Thapar Institute of Engineering & Technology Patiala, within 15-days.

Contd....

- 3) The industry shall get regular monitoring of the ground water in an around the industry as well as irrigation command area, where the treated effluent is being applied from the Punjab Bio-Tech Incubator, (PBTI), Mohali on quarterly basis, so as to ensure that ground water contamination, if any, can be identified and mitigated. One or two points on the upstream as well as on the down stream of irrigation command area are also to be incorporated in the monitoring plan
- 4) The industry shall get the monitoring of redundant tube-wells (Bore-wells) from Punjab Bio-Tech Incubator, (PBTI), Mohali. In case, the results of these redundant bore-wells are within the safe limits, then these bore-wells are to be plugged as per the procedures laid down by the PWRDA / guidelines issued for such activities. Otherwise, requisite mitigation measures shall be taken for the remediation of ground water around these bore-wells.
- 5) The Irrigation Management Plan shall also have provisions to reserve adequate pockets to cater the treated effluent discharge during the rainy season. Rotation shall be made in such a manner that no stagnation shall take place at any time.
- 6) The Addl. Senior Environmental Engineer, Regional office, Hoshiarpur shall verify the contentions made by the industry with respect to the compliances made/being made with respect to CPCB directions and submit an Action Taken Report (ATR) in annotated form by 07.11.2023 for forwarding to the CPCB for its consideration.

Endst. No. 5242

For Senior Environmental Engineer
Dated. 21/11/2023

A copy of the above is forwarded to Environmental Engineer, Punjab Pollution Control Board, Regional Office, Hoshiarpur for information and necessary action as per the above decision.

For Senior Environmental Engineer



No. 9251

(Through Email)

Dated. 11/3/25

To

The Member Secretary,
Central Pollution Control
Board, Parivesh Bhawan,
East Arjun Nagar,
New Delhi.

Subject:- Directions u/s 18 (1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 to Punjab Pollution Control Board in the matter of complaint regarding pollution caused by M/s Kuantum Papers Ltd. Village Sailsa Khurd, Tehsil Garhshankar, Garhshankar, Distt. Hoshiarpur

Ref:- Central Pollution Control Board CP-14/1/2023-Tech-RD-Chandigarh- RD(Chandigarh)dated 17.5.2023.

In reference to the subject cited above, it is intimated that a complaint was received in Central Pollution Control Board (CPCB) vide letter dated 02.01 2023 of Shri Manish Tewari, Hon'ble Member of Parliament (Lok Sabha) addressed to Hon'ble Union Minister for Environment, Forest & Climate Change Sh. Bhupender Yadav regarding pollution being caused by M/s Kuantum Paper Ltd., village Sailsa Khurd, District- Hoshiarpur. Punjab. Accordingly, the subject cited industry and its adjoining area was visited by a team of officials of CPCB on 23.01 2023. Thereafter, the CPCB vide its letter dated 17.5.2023 has issued direction under section 18(1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 to Punjab Pollution Control Board (PPCB) in the matter of complaint regarding Pollution caused by M/s Kuantam Paper Ltd. Village-Sailsa Khurd, Hoshiarpur, Punjab mentioned in the letter under reference.

The aforesaid directions were conveyed to the industry vide Board letter dated 07/06/2023 for compliance. The industry has submitted a compliance report, same was considered by the Competent Authority of Punjab pollution Control Board and it has been decided to issue notice u/s 33-A of the Water Act, 1974 as amended 1988 with opportunity of personal hearing before the Chairman of the Board, wherein the industry was advised to make a presentation of the compliances made w.r.t the observations of CPCB directions. Accordingly,

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001

Vatavaran Bhawan, Nabha Road, Patiala -147001

Phone : Chairman. : 0175-2215793, Member Secretary : 0175-2215802 (O)

Website : www.ppcb.gov.in | E-Mail : chairmanppcb@yahoo.in | mspccb@gmail.com |

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opportunity of personal hearing was given to the industry on 23.10.2023 at Regional office of PPCB at Amritsar.

The representatives of the industry made a presentation before the Chairman & officers of the Board. After hearing the officers of the Board, representative of the industry & considering the material facts on record, the Chairman of the Board observed that from the presentation submitted by the industry, it seems that industry has taken certain initiatives and completed most of the tasks in compliance of the directions issued by the CPCB. The industry is required to submit point wise Action Taken Report (ATR) for the works completed and target timelines for the works in progress. These compliances also need to be verified by the field office of the Board and action taken report is to be submitted to the CPCB. The Chairman of the Board decided that:-

- 1) The industry shall ensure that the directions issued by the CPCB must be compiled meticulously, in true letter and spirit and shall submit point wise Action Taken Report (ATR) for the works completed and target timelines for the remaining works which are in progress to the Board, within week i.e. by 31.10.2023.
- 2) The industry shall also submit the report on ground water study & proposed remediation measures (with timelines) with respect to the work assigned to the Thapar Institute of Engineering & Technology Patiala, within 15-days.
- 3) The industry shall get regular monitoring of the ground water in an around the industry as well as irrigation command area, where the treated effluent is being applied from the Punjab Bio-Tech Incubator, (PBTI), Mohali on quarterly basis, so as to ensure that ground water contamination, if any, can be identified and mitigated. One or two points on the upstream as well as on the down stream of irrigation command area are also to be incorporated in the monitoring plan
- 4) The industry shall get the monitoring of redundant tube-wells (Bore-wells) from Punjab Bio-Tech Incubator, (PBTI), Mohali. In case, the results of these redundant bore-wells are within the safe limits, then these bore-wells



are to be plugged as per the procedures laid down by the PWRDA / guidelines issued for such activities. Otherwise, requisite mitigation measures shall be taken for the remediation of ground water around these bore-wells.

- 5) The Irrigation Management Plan shall also have provisions to reserve adequate pockets to cater the treated effluent discharge during the rainy season. Rotation shall be made in such a manner that no stagnation shall take place at any time.
- 6) The Addl. Senior Environmental Engineer, Regional office, Hoshiarpur shall verify the contentions made by the industry with respect to the compliances made/being made with respect to CPCB directions and submit an Action Taken Report (ATR) in annotated form by 07.11.2023 for forwarding to the CPCB for its consideration.

The industry was visited by officers of this Board and the compliance of Directions u/s 18 (1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 is tabulated below:

S. No	Directions issued by CPCB	Status of Compliance
1.	To ensure that the Unit enhance its ground water monitoring network in command area where treated effluent is used for irrigation to assess the ground water quality. The Unit shall also ensure to install at least 02 monitoring wells at downstream gradient away from the Unit's premises for regular monitoring of ground water quality.	<ul style="list-style-type: none">▪ The industry has installed Two new Piezometer Wells installed at downstream gradients away from the Unit's. The Number of piezometers enhanced from 12 to 14 for ground water monitoring in command area, where treated effluent is used for irrigation to assess the ground water quality.▪ The industry has made monitoring schedule for regular analysis of the groundwater piezometers inside/outside from NABL accredited / CPCB Recognized Laboratory i.e., Environ Tech Laboratories.



	<p>To ensure that the Unit shall undertake detailed environmental site assessment, as per CPCB Guidelines by engaging a professional agency/ institute having expertise in assessment and remediation of contaminated ground water and soil and submit the report within 60 days. <u>If required</u>, as per detailed site assessment, the Unit shall submit a DPR for remediation of ground water/contaminated area in & around the premises and execute the work in the supervision of Punjab Pollution Control Board, in a time bound manner.</p>	<p>The industry has submitted Ground Water Study Report of Irrigation Command area from D.S Aqua Solutions S.A.S Nagar, Mohali (Superintending Hydrogeologist (Director Retd. Central Ground Water Board, Ministry of Water Sources Govt. of India). The study concludes that use of treated effluent from industry for irrigation in the command area has caused no deterioration on the ground water and soil quality and having no change in water quality of Command area and non-command area. The Copy of report is attached as annexure 1.</p> <p>The industry has submitted site assessment report conducted by Thapar Institute of Engineering & Technology, Patiala vide letter dated 21.03.2024. The copy of report is attached as annexure 2.</p> <p>In summary, the water from the tube wells and piezometers generally meets the permissible limits for various parameters, indicating suitability for irrigation. Wastewater analysis of each component of ETP in the industry depicts the efficiency of the treatment system and soil analysis provides insights into its alkaline nature and elemental composition across locations. Regular monitoring and targeted interventions can help maintain and improve the overall quality of water and soil resources in the studied area.</p>
3.	<p>To ensure that the Unit shall prepare a comprehensive irrigation management plan (IMP) as per CPCB guidelines by engaging Agriculture Scientist or Agriculture University /Institute and submit the report to PPCB and CPCB within 60 days. The PPCB shall verify the same while issuing the consent and same shall be incorporated with consent condition before issuance of Consent to operate to the unit for compliance.</p>	<p>The industry has submitted Irrigation Management Plan (IMP) from Dr. Ravi Sharma, Agriculture Scientist Ex. Project Director, Agriculture Technology Management Agency (ATMA); Ex. Subject Matter Specialist (SMS), Department of Agriculture, Government of Himachal Pradesh in June, 2023 covering all the points of CPCB Guideline. The copy of the irrigation management plan is attached as annexure 3.</p>



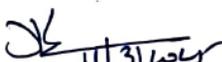
	To ensure that the Unit shall take all the appropriate remedial measures for the prevention of ground water contamination in their premises piezometer.	The piezometer installed in the by the industry are above the ground level to rule out any ground water contamination. The regular monitoring the piezometer are ensure as stated in point no. 1 above.
5	To ensure the Unit shall obtain NOC from PWRDA for abstraction of ground water.	The industry has obtained NOC for abstraction of ground water from PWRDA vide No PWRDA/I/09/2023/L3/119 dated 28.09.2023 which is valid up to 27.09.2026. The copy of letter is attached as annexure 4 .
6	To ensure the Unit shall comply with CPCB Guidelines for utilization of treated effluent in irrigation.	The industry has made a comprehensive Irrigation Management Plan (IMP) covering all the points of CPCB guidelines has been Implemented with all recommendations of comprehensive Irrigation Management Plan (IMP). The copy of the irrigation management plan is already attached as annexure 3 .
7	The Unit shall make necessary arrangement to hold back the effluent in case of failure of recirculation system / effluent treatment plant.	The industry is installing a standby clarifier in addition to existing primary clarifier, so as to use one clarifier as holding tank in case of failure of recirculation system/effluent treatment.
8	The Unit shall ensure that no water pollution problem is created in the area due to discharge of effluent from the Unit premises and also to ensure that no stagnation occurs inside & outside the unit premises during rainy season and no demand period.	The industry is being monitored regularly that no water pollution problem is created in the area due to discharge of treated effluent from the industry. It is ensured that no stagnation occurs inside & outside the unit premises during rainy season and no demand period.



	To ensure that the Unit shall install suitable odour control system as per CREP recommendations, 2003.	The industry is following technology/system applicable/suitable to the pulping process to ensure that all the odour generating compounds are neutralized with the process itself. Sulphidity levels are optimized for further better odour controls. The industry has also developed a green belt to control odour emission, if any.
10	To ensure that the Unit shall ensure regular maintenance, operation and calibration of the online monitoring system so as to obtain continuous, reliable & accurate results.	The industry is regularly calibrating its online monitoring system by third party so as to obtain continuous, reliable & accurate results. The OCEMS installed by the industry is connected to the CPCB/ PPCB server.

The action taken report regarding Directions u/s 18 (1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 to Punjab Pollution Control Board in the subject cited matter is submitted for information, please.

D/A As above


11/3/2024
Member Secretary

Endst. No. _____

Dated. _____

A copy of the above is forwarded to the Scientist F & Regional Director, Central Pollution Control Board, Regional Directorate, Chandigarh for information and necessary action w.r.t his letter no. CP-14/1/2023-Tech-RD-Chandigarh-RD(Chandigarh)/Follow up/ dated 7.7.2024.

D/A As above


11/3/2024
Member Secretary